Sefect no 1 removed, for Registration.

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For Adomisen with M. Morles for peromisent to take one applications, copy served.

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BANK DRAFT. Mr. Tripathy undertakes
to deposit the amount of Rs. 1800/- in shape
of BANK DRAFT in course of loth of June, 2004.
On payment of the aforesaid additional amount
of Rs. 1800/- in shape of BD, this O. A. No. 1425/
2003 be confined in respect of Applicant
No. 1 and separate OA numbers be assigned to
each of the Applicants 2 to 37 for statistical
purposes. Subject to aforesaid conditions,
this I.A. stands disposed of.

MEM BER JUDICIAL

2.ORDER DATED 09.06.2004.

Each of the Applicants, 37 in number, have claimed regularisation benefits from an earlier date; in this Original Application under section 19 of the Administrative Tribunals Act, 1985, Railways have already set up a Committee comprising of three Members) to look to the grievances of the present nature of various individuals; so that they can act promptly on the matters at issue. In the said premises, after hearing Mr. Tripathy, learned Counsel appearing for the Applicants and Mr.P.C. Panda, Learned Additional Standing Counsel for the Railways (on whom a copy of this O.A. has already been served) and perusing the materials placed on record, this O.A. is disposed of with direction to the Respondents to place all materials pertaining to the 37 applicants before the said Committee constituted by the Raclways for due examination of individual

cases and to act on the said verification, within a period of 6 months from the date of receipt of a copy of this order.

with the above observations and directions, this O.A. is disposed of.

Send copies of this order, alongwith copies of the OA, to the Respondents and free copies of this order be handed over(with details of cause title) to learned counsel for both sides. Applicants are also given liberty to place all possible materials/additional materials before the Project Manager(Con.) of E.C. Railways, Chandrasekharpur, Bhubaneswar in shape of representation by the end of June, 2004.

MEMBER (JUDICIAL)

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